

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.205 – IA/1234(AHM)2023
ITEM No.206 – IA/581(AHM)2021
ITEM No.207 – IA/583(AHM)2021
ITEM No.208 – IA/87(AHM)2022
ITEM No.209 – Cont.A/01(AHM)2022
ITEM No.210 – IA/57(AHM)2022
ITEM No.211 – IA/590(AHM)2021
in
CP(IB) 480 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Jain Sons Finlease Ltd

.....Applicant

V/s

Sort India Enviro Solutions Ltd

.....Respondent

Order delivered on: 01/03/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mr. Milan Negi Adv. a.w Mr. Nikhil Jha Adv. &
Mr. Parth Shah Adv.

For the Respondent : None

ORDER

**IA/1234(AHM)2023, IA/581(AHM)2021, IA/583(AHM)2021, IA/87(AHM)2022, Cont.
A/01(AHM)2022 & IA/590(AHM)2021**

Ld. Counsel for the applicant seeks adjournment stating that settlement is possible and needs time, as the parties as directed have not visited the site and provided documents to resolve the matter

List for further consideration on 03.05.2024.

IA/57(AHM)2022

Applicant is directed to provide documents and visit the site to identify the assets, failing which matter will be disposed-off.

List for further consideration on 03.05.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

**CHITRA HANKARE
MEMBER (JUDICIAL)**